

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 78
ANSWERED ON 03/02/2025**

NON-REGISTERATION OF FLATS

78. DR. LAXMIKANT BAJPAYEE

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that there are a large number of flat buyers in Noida/ Greater Noida and other parts of the country who have made full payment, fulfilled all obligations and taken possession of their flats but their flats have not been registered so far;
- (b) if so, the reasons therefor; and
- (c) the measures taken/ policies framed by Government so far to provide relief to such innocent buyers so that their flats can be registered, and whether Government proposes to bring legislation to provide relief in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (c): ‘Land’ and ‘Colonization’ are State subjects as per **Entry 18 of List-II (State List)** of the seventh schedule of the Constitution of India. Hence, registration of flats comes under the jurisdiction of the respective State Government.
